

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal(Crl.) No(s). 4946-4947/2021

(Arising out of impugned final judgment and order dated 22-10-2020 in CRLA No. 1575/2012 22-10-2020 in CRLA No. 1594/2012 passed by the High Court Of Judicature At Allahabad)

BRIJ BHUSHAN SHARMA

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION C.B.I.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.78973/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.78972/2021-EXEMPTION FROM FILING O.T.

IA No. 99169/2021 - APPLICATION FOR PERMISSION)

Date : 18-08-2021 These matters were called on for hearing today.

CORAM : HON'BLE MS. JUSTICE INDIRA BANERJEE
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Petitioner(s) Mr. Anup Kumar, AOR

Mr. Ratnakar Dash, Sr. Adv.
Mr. Devvrat, AOR
Mr. Subas Ray, Adv.
Ms. Swati Setia, Adv.
Mr. Anup Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

(MANISH ISSRANI)
COURT MASTER(SH)

(MATHEW ABRAHAM)
COURT MASTER(NSH)